



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA

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No. 402-12/2012-I&FN

Dated: the 5<sup>th</sup> November, 2012

**DIRECTION**

Subject: Direction under section 13, read with sub clause (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-section (1) of section 11 of Telecom Regulatory Authority of India Act, 1997 to M/s Reliance Communications Ltd. to ensure compliance of the provisions of the Intelligent Network Services in Multi Operator and Multi Network Scenario Regulations, 2006 dated the 27<sup>th</sup> November, 2006 (13 of 2006).

**F.No.402-12/2012-I&FN-** Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority] established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997) has been entrusted with discharge of certain functions, *inter alia*, to protect interest of the consumers of telecommunications service; regulate telecommunications services; fix the terms and conditions of interconnection; ensure effective interconnection etc.;

2. And whereas in exercise of the powers conferred upon it under section 36, read with sub-clauses (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-section (1) of section 11 of TRAI Act, 1997, the Authority made the

Intelligent Network Services in Multi Operator and Multi Network Scenario Regulations, 2006 (13 of 2006) [hereinafter referred to as the regulations];

3. And whereas the regulation 3 of the said regulations provides that all Basic Operators, Cellular Mobile Service Providers and Unified Access Service Providers shall provide interconnection to all the Eligible Service Providers for the purpose of giving an option to subscribers of all Access Providers to exercise option for using the Intelligent Network Services of other Eligible Service Providers and reads as under:-

**“ 3. Provision for interconnection to all Eligible Service Providers. ---All Basic Operators, Cellular Mobile Service Providers and Unified Access Service Providers shall provide interconnection to all the Eligible Service Providers for the purpose of giving an option to subscribers of all Access Providers to exercise option for using the Intelligent Network Services of other Eligible Service Providers.”;**

4. And whereas the regulation 4 of the regulations provides that no Basic Operator, Cellular Mobile Service Provider and Unified Access Service Provider shall directly or indirectly deny its consumers accessing Intelligent Network Services of his choice which are available in multi-operator multi network scenario and reads as under:-

**“4. Prohibition to deny to subscribers access to Intelligent Network. -No Basic Operator, Cellular Mobile Service Provider and Unified Access Service Provider shall directly or indirectly deny its**

